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CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 2045 of 1995

New Delhi, dated the 13th May, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri R.C. Mathur,
S/o Late Shri B.M. Mathur,
C/o Dr. B.P. Mathur,
R/o D.G. II/248-A, Vikaspuri,
New Delhi. APPLICANT

(By Advocate: Shri N.S. Verma)

VERSUS

1. Union of India through
the Director General of
Quality Assurance,
Govt. of India,
Ministry of Defence,
Dept. of Defence Production &
Supplies,
Directorate General of
Quality Assurance,
D.H.Q. P.O.,
New Delhi.
2. The Chief Controller of Defence
Accounts (Pension),
Allhabad (U.P.)
3. The Controller of Quality
Assurance (Weapons),
Jabalpur (M.P.) RESPONDENTS

(BY Advocate: Shri M.M. Sudan)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri N.S. Verma for the
applicant and Shri M.M. Sudan for the
respondents.

2. Both the counsel agree that nothing
survives in this O.A. except the fact that a
copy of the revised PPO dated 12.7.95
(Annexure R-1) is stated not to have been
received as yet by the applicant's Bank,

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Punjab National Bank, G.T. Road, Ghaziabad
and the Punjab National Bank, Mohan Nagar,
Sahibabad, Ghaziabad Distt.

2. Under the circumstances this O.A. is disposed of with a direction to the respondents to send a fresh ink-signed copy of the revised Pension Payment Order dated 12.7.95 to the applicant's bank with a copy to the applicant within one month from the date of receipt of a copy of this order.

No costs.

(Dr. A. VEDAVALLI)
Member (J)

(S.R. ADIGE)
Member (A)

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